

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 88/TT/2020

Subject : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of four assets under “Western Region System Strengthening Scheme-V” in Western Region.

Date of Hearing : 10.9.2021

Coram : Shri P.K. Pujari, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Madhya Pradesh Power Management Company Ltd.
& 10 Others

Parties present : Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following transmission assets under “Western Region System Strengthening Scheme-V” in Western Region:

Asset-A: Combined Asset for Part of 400 kV D/C Vapi-Navi Mumbai Transmission Line (from Vapi Gantry till 1st M/C point at Loc. AP-18) along with bay at Vapi and 220 kV D/C Vapi-Khadoli Transmission Line along with associated bays;

Asset-B: 400 kV D/C Vapi-Navi Mumbai Transmission Line, WR1 portion from AP18 to AP38 (Part of 400 kV D/C Vapi-Navi Mumbai Transmission Line);



Asset-C1: Part of 400 kV D/C Navsari-Boisar Transmission Line from AP 18 to AP 38/0 through LILO point of 400 kV D/C Navsari-Boisar at Magarwada GIS (23B/0) (D/C portion strung on M/C Twin-Twin portion comprising of 400 kV D/C Navsari-Boisar and 400 kV D/C Vapi-Kudus) and Part of 400 kV D/C Vapi-Kudus Transmission Line from AP 38/0 to AP 44;

Asset-C2: Part of 400 kV D/C Vapi-Kudus Transmission Line from 104/0 to Kudus (MSETCL) Sub-station and associated bays at Kudus (MSETCL) Sub-station.

b. Assets-A, B, C1 and C2 were put under commercial operation during 2009-14 and 2014-19 tariff periods.

c. Transmission tariff for 2014-19 tariff period for Asset-A was determined vide order dated 9.10.2018 in Petition No. 193/TT/2017 and for Asset-B vide order dated 22.3.2016 in Petition No. 412/TT/2014. Transmission tariff for 2014-19 period in respect of subject Assets-C1 and C2 was determined vide order dated 6.8.2019 in Petition No. 236/TT/2018.

d. Time over-run of 8 months in case of Asset-A was not condoned by the Commission. Accordingly, corresponding IDC and IEDC were disallowed and the same have not been claimed in the instant petition. Initial Spares disallowed earlier have been claimed again in the instant petition on the basis of the project cost.

e. Entire time over-run in case of Assets-B, C1 and C2 was condoned by the Commission and IDC and IEDC were not restricted. No Initial Spares have been claimed for Asset-B.

f. RCE-III dated 12.3.2020 has already been submitted and the capital cost of the subject assets is within the RCE-III apportioned approved cost.

g. Reply to the Technical Validation letter has been filed vide affidavit dated 14.7.2021, wherein IDC discharge statement, Form-13, Form-5, Liability flow statement and RCE-I, II and III have been submitted.

h. Rejoinder to the reply of MPPMCL has been filed vide affidavit dated 8.6.2021.

3. The representative of MPPMCL submitted that the reply filed on behalf of MPPMCL may be considered in the matters.

4. After hearing the parties, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

